

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 1772 of 2020

Fulan Nath

.....

..... **Petitioner**

Versus

The State of Jharkhand & Ors.

..... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner

: Mr. Rajendra Krishna, Advocate

For the Respondent-State

: Ms. Pinky Tiwary, A.C. to A.G.

3/Dated:14/09/2020:

Heard Mr. Rajendra Krishna, learned counsel for the petitioner and Ms. Pinky Tiwary, learned counsel for the respondent-State .

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Respondents are directed to file counter-affidavit within four weeks.

Post the matter on 04.11.2020.

(Sanjay Kumar Dwivedi, J.)